

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Docket No. 87/2013**

**Date: 24.9.2013**

To,  
The Executive Director (Electrical)  
SJVN Ltd.,  
Sharma Niwas, Below BCS,  
New Shimla, 171009  
Shimla (H.P)

Sir,

**Subject: Docket No. 87/2013: Approval of generation tariff of Rampur Hydro Electric Project for the period 23.10.2013 to 31.03.2014**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **08.10.2013**:

1. Latest status in respect of the commissioning/COD of the units.
2. To indicate live storage capacity of TRT pond of Jhakari and to bring out whether the same is sufficient to provide the desired peaking of minimum three hours. As it is observed that MW capability at FRL and MDDL has been indicated as 412. Hence, proper justification/clarification of the claim of 82% NAPAF shall be submitted with adequate reasons and calculations.
3. Status in respect of approval of Revised Capital Expenditure by Ministry of Power, Government of India and vetting of capital cost by designated agency.
4. Inadvertent error in the claim of design energy of 48 MU for the period 23.10.2013 to 31.03.2014 may be corrected/clarified.
5. The original PERT chart clearly indicating the start date, activities involved till COD of different units, critical path activities and float available in each of the defined activity along with the PERT chart corresponding to the actual time taken against each defined activity till commissioning/COD of different units.
6. Detailed note with regard to expenditure incurred for tandem operation of the said plant with the Nathpa Jhakri HPS. The note shall clearly bring out the need for the assets added for the purpose and advantage of the tandem operation.
7. The decrease in excavation rate would have been evident with in initial months of award of contract of Package-I on 19.02.2007. It is not clear as to whether the petitioner waited upto 30.6.2010 to take stock and to extend the time by 22 months, then the reasons for extension of time by 22 months based on the events up to 30.06.2010 shall be explained. in addition to this, a detailed note including problems encountered, efforts made on its part to reduce the delay , reasons as to why it was

not possible to increase the excavation rate by arranging additional manpower and machinery or by adopting different available methodology shall also be submitted.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)